FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RAGHUPATI CONSTRUCTION PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	**Name of corporate debtor**	Raghupati Construction Private Limited
2.	**Date of incorporation of corporate debtor**	January 25, 2005
3.	**Authority under which corporate debtor is incorporated / registered**	Registrar of Companies, Kanpur
4.	**Corporate Identity No. / Limited Liability Identification No. of corporate debtor**	U45201UP2005PTC029445
5.	**Address of the registered office and principal office (if any) of corporate debtor**	**Registered Office:** 79/16, Ahatha Amba Ganj Kesar Ganj Mandi, Meerut, Uttar Pradesh, India – 250002
6.	**Insolvency commencement date in respect of corporate debtor**	October 19, 2023 (Order copy received on October 20, 2023)
7.	**Estimated date of closure of insolvency resolution process**	April 15, 2024
8.	**Name and registration number of the insolvency professional acting as interim resolution professional**	**Mr. Kunwarpreet Singh** IBBI/IPA-002/IP-N01150/2021-2022/13788
9.	**Address and e-mail of the interim resolution professional, as registered with the Board**	**Address:** 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, National Capital Territory of Delhi – 110065. **Email id:** singhkunwar2012@gmail.com
10.	**Address and e-mail to be used for correspondence with the interim resolution professional**	**Address for correspondence:** Pocket 40/138, LGF, Chittaranjan Park, New Delhi – 110019 **Email id:** cirp.raghupati@gmail.com
11.	**Last date for submission of claims**	November 2, 2023
12.	**Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional**	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13.	**Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)**	a) Virendra Maurya: IBBI/IPA-001/IP-P-02627/2021-2022/14022 b) Shravan Kumar Vishnoi: IBBI/IPA-002/IP-N00040/2016-2017/10079 c) Manish Srivastava: IBBI/IPA-001/IP-P-02815/2023-2024/14332
14.	**(a) Relevant Forms and (b) Details of authorized representatives are available at:**	**Web Link**: https://www.ibbi.gov.in/ **Physical Address:** Pocket 40/138, Basement, Chittaranjan Park, New Delhi, Delhi 110019 **Details of AR:** Can be obtained by sending a request at cirp.raghupati@gmail.com

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the **Raghupati Construction Private Limited** on October 19, 2023.

The creditors of **Raghupati Construction Private Limited** are hereby called upon to submit their claims with proof on or before **November 2, 2023,** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class, i.e. Real Estate Allottees, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: October 22, 2023
Place: New Delhi

Kunwarpreet Singh
Interim Resolution Professional of
Raghupati Construction Private Limited
IBBI/IPA-002/IP-N01150/2021-2022/13788
AFA Validity: July 17, 2024

AXIS BANK LTD. POSSESSION NOTICE

Retaill Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: **"Trishul"**- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise or power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13/2 of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower's mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule8 of the Said Rules. The borrower's mentioned here in above in particular and the public in general are hereby cautioned not to be deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/Guarantors /Address	Description of the charged/ Mortgaged Property	Amt. Due as per demand notice Date Demand notice Possession Date
Mr. Indar Pal **(Borrower)** S/o Sh. Ram Lal, Mr. Ram Lal **(Co-Borrower)** S/o Sh. Nanhe, both **R/o:** H.No. 134, Gangapur Kadeem, Post Simarya, Rampur City, Rampur, Uttar Pradesh, 244901.	All such pieces or parcels of a diverted residential /commercial property and measuring 204.38 Sq. Mtr., situated at Khasra No 236, Village Gangapur Kadeem, Tehsil Milak, District Rampur, U.P. 244901 In The Name Of Mr. Indar Pal, **Boundaries:** East - House Of Prathi Lal, West - Road 8 Foot, North - House Of Rajeev, South - House Of Shyam Singh.	**Rs. 1790651.00, Rs. 48154.00** as on 12.05.2023 + interest from & other expenses 16.05.2023 21.10.2023

Date: 22.10.2023 Authorized Officer, Axis Bank Ltd.

केनरा बैंक Canara Bank

भारत सरकार का उपक्रम | A Government of India Undertaking | सिंडिकेट Syndicate

Reginal Office: Etah.

POSSESSION NOTICE {for immovable property}

The Authorized Officer of Canara Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortagagors to repay theamount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Property described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers attention is invited to the provision of Sub-Section (8) of section- 13 of the Act, in respect of time available to redeem the secured assets. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Canara Bank for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken is as follows.

Name of the Borrowers/ Guarantors	Details of the Mortgaged Properties	Amt. Due as per Demand Notice Date of Demand notice Date of possession
BRANCH: FIROZABAD SADAR BAZAR (2167)		
Borrower: M/s Margshri Traders Prop Sunita W/o Radha Kishan.	EMT on Residential Property Situated at Mauza Sukhmalpur Nizamabad, Dayal Nagar, Teh. and Dist. Firozabad. Area- 93.00 Sqm, Owned by Sunita W/o Radhakishan. **Bounded as:** East- House Of Ram Khiladi, West-15 Feet Wide Rasta, North - House of Meera Devi, South - 12 Feet Wide Rasta.	Rs. 19,56,824/- + intt. from 26.06.2023 & others exp. 14.07.2023 18.10.2023
Borrower: Mr. Sushil Kumar S/o Mr. Jagdish Prasad & Mrs. Alka Devi W/o Mr. Sushil Kumar.	Residential property H. No. 87, situated at Savita Nagar, Muaza Tapakhurd, city & District Firozbad-283203, Area-65.10 Sq. Mtr., Owned by Sushil Kumar S/o Jagdish Prasad. **Bounded as:** East- Rasta 10' wide, West-Property of Ram Prakash, North - Property of Ram Sewak, South - Property of Jitendra Kumar.	Rs. 7,02,605/- + Rs. 14,641/- intt. from 06.01.2023 & others exp. 06.01.2023 18.10.2023

Date:- 22.10.2023 Authorized Officer

Piramal Capital & Housing Finance Limited

Piramal Finance

(Formerly Known as Dewan Housing Finance Corporation Ltd.)
CIN:L65910MH1984PLC032639

Registered Office: Unit No.-601,6th Floor ,Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg,Kurla (west) , Mumabai-400070 –T +91 22 3802 4000.
Branch Office: Unit No. 01 & 09, Ground Floor, GD-ITL North Ex Tower,Plot No. A-9, Netaji Subhash Place, New Delhi – 110034 & Plot no-6, Block-A 2nd Floor, Sector 2, Noida – 201301

POSSESSION NOTICE

For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	**(Loan Code No-M0055192),(Aligarh-Branch), RAKESH KUMAR (Borrower) /Neerat Devi (Co-Borrower)**	**All the Part & Parcel of Property -** Kasvakharnaiabadi Mohalla Musalmanan City Aligarh City Aligarh Pin : 202138 State: U P Country - India	25/02/2023 for Rs. 1255803/- (Rupees Twelve Lakh Fifty Five Thousand Eight Hundred Three Only)	16/10/2023 **(Symbolic)**
2	**(Loan Code No-196DEL36980),(Gurugram - MG Road-Branch), MUKHTAR SINGH (Borrower) / (Co-Borrower)**	**All the Part & Parcel of Property -** H/FLAT NO.503 , FLOOR NO. 5TH FLR , PLOT NO. BLK C , REGENCY HEIGHTS , SECTOR. 90 , VILLAGE . CHANDI GARH MOHALI chandigarh Punjab :- 140901	27/12/2022 for Rs. 2194550/- (Rupees Twenty One Lakh Ninety Four Thousand Five Hundred Fifty Only)	16/10/2023 **(Symbolic)**
3	**(Loan Code No-01400002676),(Noida - Sector 2-Branch), Sunil Kumar Sharma (Borrower) /Anamika Sharma (Co-Borrower)**	**All the Part & Parcel of Property -** Flat No - 204, Clustor No - 3 Apna Ghar Appartments , Solan H O Solan, Baddi Baddi Solan Himachal Pradesh :- 173212	04/11/2022 for Rs. 1123006/- (Rupees Eleven Lakh Twenty Three Thousand Six Only)	16/10/2023 **(Symbolic)**
4	**(Loan Code No-01400002680),(Noida - Sector 2-Branch), Sunil Kumar Sharma (Borrower) /Anamika Sharma (Co-Borrower)**	**All the Part & Parcel of Property -** Flat No - 205, Clustor No - 3 Apna Ghar Appartments , Solan , Baddi Baddi Solan Himachal Pradesh :- 173212	04/11/2022 for Rs. 1124110/- (Rupees Eleven Lakh Twenty Four Thousand One Hundred Ten Only)	16/10/2023 **(Symbolic)**
5	**(Loan Code No-29200000617), (Yamunanagar-Branch), Gaurav Sharma (Borrower) /Sameer Sharma (Co-Borrower)**	**All the Part & Parcel of Property -** Plot No 32 Part Of Plot No 31 & 33, Khasara No 150 M, Hareti Chowk Veenu Vihar Colony Saharanpur Saharanpur Uttar Pradesh :- 247001	01/07/2021 for Rs. 1396501/- (Rupees Thirteen Lakh Ninety Six Thousand Five Hundred One Only)	19/10/2023 **(Symbolic)**
6	**(Loan Code No-13500002563),(Chandigarh - Sector 22-Branch), Kiranjeet Kaur (Borrower) /Amarjit Singh (Co-Borrower)**	**All the Part & Parcel of Property-** Sidhsar Colony Alohran Road Village Alohran Nabha Patiala Punjab :- 147102	19/08/2020 for Rs. 847699/- (Rupees Eight Lakh Forty Seven Thousand Six Hundred Ninety Nine Only)	20/10/2023 **(Symbolic)**
7	**(Loan Code No-09700002739),(Dehradun-Branch), Madan Pal (Borrower) /Rajeshwari Devi (Co-Borrower)**	**All the Part & Parcel of Property -** Khasra No 139 Min Mauza Pithuwala Pargana Central Doon,Dehradun,Dehradun-248001	20/02/2020 for Rs. 1190577/- (Rupees Eleven Lakh Ninety Thousand Five Hundred Seventy Seven Only)	17/10/2023 **(Symbolic)**
8	**(Loan Code No-09700002372),(Dehradun-Branch), Rajendra Kumar Sharma (Borrower) /Sudesh (Co-Borrower)**	**All the Part & Parcel of Property-** Kh No 46 Minjula Wake Gram Chakharety Pargana Puspanjali Vihar Colony Saharnpur Saharanpur Uttar Pradesh :- 247001	26/09/2019 for Rs. 569103/- (Rupees Five Lakh Sixty Nine Thousand One Hundred Three Only)	19/10/2023 **(Symbolic)**
9	**(Loan Code No-29200001035), (Yamunanagar-Branch), Raj Kumar (Borrower) /Sanyogita Rani (Co-Borrower)**	**All the Part & Parcel of Property -** Plot No-67, Khasra No- 19mi, Near Ashok Vatika Gram Dinarpur Saharanpur Saharanpur Saharanpur Uttar Pradesh :- 247001	21/06/2022 for Rs. 852995/- (Rupees Eight Lakh Fifty Two Thousand Nine Hundred Ninety Five Only)	19/10/2023 **(Symbolic)**
10	**(Loan Code No-19100041449),(Chandigarh - Elante-Branch), Vijay Kumar (Borrower) /Neelam N (Co-Borrower)**	**All the Part & Parcel of Property-** Plot No-727 Second Floor Divine World Kharar Kharar Mohali Punjab :- 140604	12/05/2021 for Rs. 1796902/- (Rupees Seventeen Lakh Ninety Six Thousand Nine Hundred Two Only)	19/10/2023 **(Symbolic)**
11	**(Loan Code No-09700005638),(Dehradun-Branch), Kailash K (Borrower) /Ravita R (Co-Borrower)**	**All the Part & Parcel of Property -** Kha No 65/1min khata No 682 Std At Mauza Arcadia GrantPgn-pachwdn Dehradun Dehradun Uttaranchal :- 248001	22/02/2022 for Rs. 1426597/- (Rupees Fourteen Lakh Twenty Six Thousand Five Hundred Ninety Seven Only)	20/10/2023 **(Symbolic)**
12	**(Loan Code No-09700005206),(Dehradun-Branch), Mukta Ram (Borrower) /Sundari Devi (Co-Borrower)**	**All the Part & Parcel of Property -** Khasra No. 3205 Situated At Mauza Dhakrani Pargana Pachwa Doon Dehradun Vikasnagar Dehradun Uttaranchal :- 248001	27/12/2022 for Rs. 1081052/- (Rupees Ten Lakh Eighty One Thousand Fifty Two Only)	17/10/2023 **(Symbolic)**
13	**(Loan Code No-09700003019),(Dehradun-Branch), Teluram So Moola (Borrower) /Pushpa W/o Teluram (Co-Borrower)**	**All the Part & Parcel of Property-** Khasra No-11, Vill Hasanpur Majra Tahar Pur, Pargana Teh. & Distt Saharanp Pargana Teh.distt Saharanpur Saharanpur Saharanpur Uttar Pradesh :- 247001	29/07/2022 for Rs. 1124226/- (Rupees Eleven Lakh Twenty Four Thousand Two Hundred Twenty Six Only)	19/10/2023 **(Symbolic)**
14	**(Loan Code No-23400001638),(Agra-Branch), Amar Singh (Borrower) /Laxmi Devi (Co-Borrower)**	**All the Part & Parcel of Property-** House On PlotÂ no.3Â kh.no.535 Mauza Aurangabaad BangerNear - Panchvati Colony Mathura Mathura Uttar Pradesh :- 281006	04/11/2022 for Rs. 245735/- (Rupees Two Lakh Forty Five Thousand Seven Hundred Thirty Five Only)	19/10/2023 **(Symbolic)**
15	**(Loan Code No-29200000166), (Yamunanagar-Branch), Himanshu Vishnoi (Borrower) /Sulender Singh (Co-Borrower)**	**All the Part & Parcel of Property -** Plot No-312 Khasra No-16m,situated At Tirupati EnclaveDadupur Govind Pargana Roorkee Haridwar Haridwar Uttaranchal :- 249403	23/05/2022 for Rs. 1450229/- (Rupees Fourteen Lakh Fifty Thousand Two Hundred Twenty Nine Only)	19/10/2023 **(Symbolic)**
16	**(Loan Code No-09700004082),(Dehradun-Branch), Vijay Singh K Bhandari (Borrower) /Savita Vijay Bhandari (Co-Borrower)**	**All the Part & Parcel of Property -** Khasra No 78 Kha Situated At Mauza Ajabpur Khurd Pargana Pachwa Doon Dehradun Dehradun Uttaranchal :- 248001	30/01/2023 for Rs. 4068140/- (Rupees Forty Lakh Sixty Eight Thousand One Hundred Forty Only)	17/10/2023 **(Symbolic)**
17	**(Loan Code No-09700003644),(Dehradun-Branch), Naveen Swami (Borrower) /Annu Devi (Co-Borrower)**	**All the Part & Parcel of Property -** Plot No 51 Khasra No 1345 Situated At Seeta Vihar Colony Village Salempur Mehdood Ii Haridawr Haridwar Uttaranchal :- 249403	22/02/2022 for Rs. 1640086/- (Rupees Sixteen Lakh Forty Thousand Eighty Six Only)	18/10/2023 **(Symbolic)**
18	**(Loan Code No-09700003865),(Dehradun-Branch), Mohd Sadiq Karim (Borrower) /Shama Praveen (Co-Borrower)**	**All the Part & Parcel of Property-** Khasra No. 194 Situated At Mauza Pithuwala Pargana Pachwa Doon Dehradun Dehradun Uttaranchal :- 248001	30/01/2023 for Rs. 242239/- (Rupees Two Lakh Forty Two Thousand Two Hundred Thirty Nine Only)	20/10/2023 **(Symbolic)**

Place: Delhi-NCR
Date : 21-10-2023

(Authorised Officer)
Piramal Capital & Housing Finance Ltd.

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RAGHUPATI CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**RAGHUPATI CONSTRUCTION PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	January 25, 2005
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201UP2005PTC029445
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** 79/16, Ahatha Amba Ganj Kesar Ganj Mandi, Meerut, Uttar Pradesh, India – 250002
6.	Insolvency commencement date in respect of Corporate Debtor	**October 19, 2023** (Order copy received on October 20, 2023)
7.	Estimated date of closure of insolvency resolution process	**April 15, 2024**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Kunwarpreet Singh** **Reg. No.:** IBBI/IPA-002/IP-N01150/2021-2022/13788 **AFA valid upto:** 17.07.2024
9.	Address & email of the interim resolution professional, as registered with the board	**Add.:** 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi, New Delhi-110065. **E-mail:** singhkunwar2012@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address for correspondence:** Pocket 40/138, LGF, Chittaranjan Park, New Delhi – 110019 **E-mail:** cirp.raghupati@gmail.com
11.	Last date for submission of claims	**November 2, 2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	**a) Virendra Maurya** **Regn. No.:** IBBI/IPA-001/IP-P-02627/2021-2022/14022 **b) Shravan Kumar Vishnoi** **Regn. No.:** IBBI/IPA-002/IP-N00040/2016-2017/10079 **c) Manish Srivastava** **Regn. No.:** IBBI/IPA-001/IP-P-02815/2023-2024/14332
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Pocket 40/138, Basement, Chittaranjan Park, New Delhi-110019 Details of AR: Can be obtained by sending a request at cirp.raghupati@gmail.com

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the **Raghupati Construction Private Limited on October 19, 2023.**

The creditors of **Raghupati Construction Private Limited** are hereby called upon to submit their claims with proof on or before **November 2, 2023,** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class, i.e. Real Estate Allottees, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kunwarpreet Singh
Interim Resolution Professional for Raghupati Construction Private Limited
Regn. No.: IBBI/IPA-002/IP-N01150/2021-2022/13788

Date : 22.10.2023
Place: New Delhi

CAN FIN HOMES LTD

Nagar Nigam no- 46, 1st Floor, Above Canara Bank, Vivek Vihar, GMS Road, Dehradun (UK) Pin-248001
Mobile:- 7625079160, dehradun@canfinhomes.com
CIN No- L8511OKA1987PLC008699

(See Rule 8 (1))
POSSESSION NOTICE
(For Immovable Property)

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **01/08/2023** calling upon the borrowers- **Mrs. Neetu** D/o Mr. Lal Bahadur, **Mrs. Moti Devi** W/o Mr. Lal Bahadur & (Guarantor) **Mr. Govind Ram Nawani** S/o Mr. Bishal Mani Nawani to repay the amount mentioned in the notice being **Rs. 15,17,551/- (Rupees Fifteen Lakh Seventeen Thousand Five Hundred Fifty one Only)** with further interest at contractual rates, till date of realisation within 60 days from the date of the said notice.

The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of Security Interest Enforcement) Rules, 2002 on the **18th day of October of the year 2023.**

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **CFHL** for an amount of **Rs. 15,17,551/- (Rupees Fifteen Lakh Seventeen Thousand Five Hundred Fifty one Only)** and interest thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

Khasra No.- 15J, Mauza- Mohabbewala, Tehsil Dehradun, Distt.- Dehradun , U.K Pin - 248001. North by : property of Om Bahadur, East by : property of Om Bahadur, West by property of Om Bahadur, South by : 25ft wide road

Date: 21/10/2023
Place: Dehradun (U.K)

Sd/- Authorized Officer
Can Fin Homes Ltd

NOTICE

Please take notice that A) RAMESH CHAND ARORA (Suspended Director) R/o A-2/304, Krishna Apra Garden 7, Vaibhav Khand, Indirapuram, Shipra Sun City, Ghaziabad, Uttar Pradesh – 201014, B) SUMAN ARORA (Ex-Director) R/o A-2/304, Krishna Apra Garden 7, Vaibhav Khand, Indirapuram, Shipra Sun City, Ghaziabad, Uttar Pradesh – 201014, C) TIKA RAM KHARE (Ex-Director), R/o 447, R.P.S. DDA Flat, Mansarovar Park, Shahdara, Delhi – 110032, D) ALTRUISTIC TRADING PVT LTD having CIN: U67120DL2012PTC243196, E) KSBL COMMODITY BROKERS PRIVATE LIMITED having CIN: U67190HR2009PTC056312, F) KSBL INSURANCE BROKING PRIVATE LIMITED having CIN: U66000DL2016PTC304239, G) KUMAR VOCATIONAL COURSES ACADEMY PRIVATE LIMITED having CIN: U74900DL2016PTC292637 and TATA CAPITAL FINANCIAL SERVICES LIMITED having CIN: U67100MH2010PLC210201 have been directed vide order dated 9th August 2023 and further notice issued by Assistant Registrar, NCLT Chandigarh on 24th August 2023 to attend the sitting members of NCLT Chandigarh on 27th October 2023 in IA No. 478/2023 in CP(IB) No. 218/Chd/Hry/2020 through any authorized agent/Pleader and to file reply within 2 weeks after the receipt of this notice with a copy in advance to the counsel opposite.

Date: 21/10/2023
Place: New Delhi
Pawan Kumar Agrawal
RP of KSBL Securities Limited

PUBLIC NOTICE

VASTU HOUSING FINANCE

VASTU HOUSING FINANCE CORPORATION LIMITED

A Public Ltd. Company Incorporated under the Companies Act, 1956
Date of Incorporation: 04.02.2005;
CIN: U65922MH2005PLC272501,
Registered & Corporate Office:
Unit Nos. 203 & 204, 2nd Floor, A wing, Navbharat Estates, Zakaria Bunder Road, Sewri (West), Mumbai - 400015.
Tel No:022-24190911;
Email: cs@vastuhfc.com
Website: https://www.vastuhfc.com;

SHIFTING OF BRANCH OFFICE

The Branch office of Vastu Housing Finance Corporation Limited ("Company") at **Gohana** shall be shifted to the new premises as mentioned below from **12th February 2024** (effective date):

Old Address

Plot NO-59 & 60, Near Poonam Cinema, Rohtak Road, Gohana, Haryana -131301

New Address

Khasra No-8831/8421, Property No-202C175U103, First Floor, Bahalgargh Road, Fazilpur, khan colony, Opp Bhagat Singh Dhaba, Sonipat, Haryana, Pin- 131001.

The old Premises will remain operational till **11th February 2024**. From **12th February 2024** onwards, all transactions / customer service requests of the Company should be sent to the new address only.

In case of any queries, you may contact us at: customercare@vastuhfc.com
Address: Unit Nos. 203 & 204, 2nd Floor, A wing, Navbharat Estates, Zakaria Bunder Road, Sewri (West), Mumbai – 400015

Signature

Date: 18-10-2023
Place: New Delhi

OROSIL SMITHS INDIA LIMITED

CIN: L74110DL1994PLC059341
Regd. Office: Flat No. 906, Arunachal Building, 19, Barakhamba Road, New Delhi-110001, India
Corp. Office: A-89, Sector-2, Noida (U.P.) 201301, India
PH: +91-11-44124585 +91-120-4125476
Email: info@orosil.com,
Website: www.orosil.com

NOTICE

In terms of Regulation 29(1) of the SEBI (Listing Regulations & Disclosures Requirements) Regulations, 2015 a meeting of the Board of Directors of the Company, is scheduled to be held on Tuesday, October 31st, 2023 at the registered office of the Company, inter alia to consider and approve, the Unaudited Financial Results of the Company for the Second quarter ended on September 30, 2023.

Further, in terms of the SEBI (Prohibition of Insider Trading) Regulations, 2015, the trading window in terms of Company's Code of Conduct for Prevention of Insider Trading and SEBI (Prohibition of Insider Trading) Regulations, 2015, has already been closed with effect from October 01, 2023 until 48 hours after the declaration of Unaudited Financial results for the 02nd quarter ended on September 30th, 2023. Accordingly, the trading window for dealing in securities of the Company shall now re-open after 48 hours of declaration of Financial Results.

For Orosil Smiths India Limited
Sd/-
Priyanka Sharma
Company Secretary & Compliance Officer

Place: New Delhi
Date: 21.10.2023

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

POSSESSION NOTICE {for immovable properties under Rule 8(1)}

The Authorized Officer of Indian Bank (e-Allahabad Bank) under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/ guarantors/mortagagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Indian Bank (e-Allahabad Bank), for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

The borrower's attention is invited to provisions of sub-section (8) for section 13 of Act, in respect of time available, to redeem the secured assets.

Name of the Borrowers/ Guarantor/ Mortgager	Details of the Mortgaged Properties	Amt. Due as per Possession Notice Date of Demand notice Date of possession
Branch: New Agra, Agra		
Mr. Subhash Chandra S/o Ram Sahay **(Borrower & Mortgagor)**	All that part and parcel of the property at House no. (11-1/SRK/II/P-18) Shiva Residency- 2, Kalindi Vihar, Mauza, Tehsil Etmadpur Agra having area of 59.45 sq. Mt. in the name of Subhash Chandra. **Boundaries are as under:** East- House No. 19, West- House No. 17, North- Property of Other, South- Road 24 ft. Wide.	**Rs. 1052756.00** as on 18.10.2023 + Interest thereon **04.08.2023** **20.10.2023**
Shri. Chandra Bhan Singh S/o Shri Nathu Ram **(Borrower & Mortgagor)**	All that part and parcel of the property at House No. 1907, Sector 7, Avas Vikas, Colony Sikandra, Agra- 282007 having area of 41.31 Sq. Mt. in the name of Shri. Chandra Bhan Singh. **Boundaries are as under:** East- House No. 1916, West- House No. 1918, North- 6 Mtr wide road and exit, South- House No. 1979	**Rs. 614166.00/-** as on 18.10.2023 + Interest thereon **08.08.2023** **20.10.2023**
Shri Ajmeri Khan So Sh Lal Mohd **(Borrower & Mortgagor)**	All that part and parcel of the property at Property No- Plot No-D-7 2nd Floor, V.S. Tower of plot no.3A/9 Avas Vikas Colony Sikandra Yojna, Tehsil-Agra, Distt- Agra – 282007, having area of 83.61 sq. Mt. in the name of Shri Ajmeri Khan. **Boundaries are as under:** East- Corridor and Exit Common, West- Open to Sky, North- Flat No. D-6, South- Flat No. D-8	**Rs. 463827.00** as on 18.10.2023 + Interest thereon **13.07.2023** **20.10.2023**
Sh. Dinesh Sharma S/o Sh. Vishambhar Dayal Sharma **(Borrower & Mortgagor)**	All that part and parcel of the property at Property which is registered in sub registrar office Tehsil Etmadpur, Dist. Agra on Bahi No 1 Zild No 9990 page no 303 to 344 at serial no 7298 dated 15.06.2016 having area of 40.31 Sq. Mt. in the name of Dinesh Sharma. **Boundaries are as under:** East- House of Smt. Laxmi Devi, West- Road 25 ft., North- Property of Sh. Budharam, South- Road 08 FT.	**Rs. 1011548.00** as on 18.10.2023 + Interest thereon **04.08.2023** **20.10.2023**
Sh. Rakesh Kumar S/o Shri Rajpati Singh **(Borrower & Mortgagor),** Smt. Meera Devi W/o Shri Rakesh Kumar **(Borrower)**	All that part and parcel of the property at Property No- Residential House, Situated at khasra No- 179, Raj Nagar, Shahdra, Mauza Chhalesar, Tehsil Etmadpur, Agra-282006, having area of 170.60 sq mts in the name of Rakesh Kumar. **Boundaries are as under:** East- Road 16 fit wide, West- House of Sardar Avatar Singh, North- Property of Sh Rajpati Singh, South- House of Deepak Kumar.	**Rs. 364015.00** as on 18.10.2023 + Interest thereon **04.08.2023** **20.10.2023**

Date:- 22.10.2023 Authorised Officer

"Form No. INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT (RD, NORTH REGION BENCH, DELHI)

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Tizara Information Technology Private Limited (CIN: U32109DL1995PTC070060) having its registered office at 108, First Floor Madangir Village, South Delhi, New Delhi, India, 110062 .....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on **Friday, 13th October 2023** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director at the address B-2 Wing, 2nd Floor, Pandit Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

108, First Floor Madangir Village, South Delhi, New Delhi, India, 110062

For and on behalf of
Tizara Information Technology Private Limited
Sd/-
RAKESH AGARWAL
(Director)
DIN: 10238543

Date: 22.10.2023
Place: New Delhi

punjab national bank ...the name you can BANK upon !

Oriental Bank of Commerce | United Bank of India | Circle Office, 1-2, Raghunath Nagar, M.G Raod, Agra

POSSESSION NOTICE For Movable/Immovable Properties

{Under Rule 8(1) Security Interest (Enforcement) Rule 2002}

The Authorized Officer of Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule- 3 of the Security interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated here under calling upon the borrower/guarantor/mortgager/Legal heir to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within (60) sixty days from the date of receipt of said notice. The borrower guarantor/ mortgagor having failed to repay the amount notice is hereby given to the borrower/guarantor/ mortgager/Legal heir and the public in general that the undersigned has taken the **Symbolic possession** of the properties described herein below in exercise to powers conferred on him/her under section 13 (4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. **The borrower/guarantor/mortgager/Legal heir attention is invited to the provision of Sub- Section (8) of section- 13 of the Act, in respect of time available, to redeem the secured assets.** The borrower/guarantor/ mortgagor/Legal heir in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Punjab National Bank for the amount and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

Name of the Borrower/Guarantor/ Mortgagor & Branch	Details of the Mortgaged Properties on which possession taken	Demand Notice Date	Date of Possession	Amt. Due as per 13(2) Demand Notice
Borrower & Mortgagor M/s Parthvimeda Gau Pharma Pvt. Ltd., Sh. Madan Gopal Agarwal (Director, Mortgagor/Guarantor), Sh. Arpit Agarwal (Director & Guarantor) & Smt. Meena Agarwal (Mortgagor & Guarantor) A/c No: 0983009300019525 & 0983008700002388 Branch- Surya Nagar, Agra	**1.** EM of Industrial Property Situated at Khasra No. 525 & 526, Badsam, Sanchore-343041, (Rajasthan), Area 13642 Sq. mtrs., **A.** Khasra No.: 526, Badsam, Sanchore, Rajasthan-343041 adm Area 7204.00 sq. mtrs., Bounded: On the North by: Public Road, On the South by: Other Agriculture Land, On the East by Other Agriculture Land, On the West by: Other Agriculture Land Ownership M/s Parthvimeda Gau Pharma Private Limited. **B.** Khasra No. 525, Badsam, Sanchore, Rajasthan-343041, Adm Area 6438 sq. mtrs., Bounded: On the North by: Public Road, On the South by:

किसान की पीट-पीटकर हत्या

मेड़ काटने का विरोध करने पर दिया वारदात को अंजाम, आधा दर्जन से अधिक घायल

किसान का फाइल फोटो।

हमले में घायल लोग।

● जनवाणी संवाददाता, तितावी

थाना क्षेत्र के गांव भमेला में दबंगों ने घर में घुसकर एक किसान की पीट-पीटकर हत्या कर दी तथा आधा दर्जन से अधिक लोगों को घायल कर दिया। किसान का कसूर इतना था कि उसने खेत पर पहुंचकर मेड़ काटने का विरोध करने का साहस किया था। घटना से मृतक के परिवार में कोहराम मचा है। पुलिस ने कार्रवाई करते हुए कई लोगों को हिरासत में लिया है। गांव में तनाव की स्थिति को देखते हुए भारी फोर्स तैनात किया गया है।

तितावी थाना क्षेत्र के गांव भमेला निवासी लभभग 58 वर्षीय किसान ओमप्रकाश पुत्र सतपाल शुक्रवार को खेत पर गए थे। जब ओमप्रकाश ने खेत की मेड़ कटी हुई देखी। ओमप्रकाश ने अपने खेत के पड़ोसी कालू उर्फ जितेन्द्र पुत्र करण सिंह से इसकी शिकायत की। जिसको लेकर दोनों के बीच कहासुनी हो गई थी। कालू व उसके अन्य साथी भी प्रधानी चुनाव से ओमप्रकाश से रंजिश रखते हं। आरोप है कि शुक्रवार रात्रि कालू उर्फ जितेन्द्र पुत्र करण सिंह पुष्पेन्द्र पुत्र प्रेम सिंह, बिट्टू पुत्र सतेन्द्र, बंटी पुत्र श्याम सिंह, रमेश पुत्र रामपाल, शामपाल पुत्र राजपाल, नितेश पुत्र धर्म सिंह और अंकित पुत्र चरण सिंह ने लोहे की रोड, सरिये व लाठी डंडों से ओमप्रकाश व उसके परिवार पर हमला बोल दिया। अचानक हुए हमले से ओमप्रकाश में कोहराम मच गया। बताया गया है कि इस दौरान ओमप्रकाश ने जब उक्त हमलावारों का विरोध किया तो हमलावरों ने ओमप्रकाश, राहुल पुत्र ओमप्रकाश, ब्रिजेश पत्नी ओमप्रकाश, रीता पत्नी धर्मेन्द्र, धर्मेन्द्र पुत्र सतपाल को लोहे की रोड व अन्य हथियारों से मारपीट कर गंभीर रूप से घायल कर दिया। चीख-पुकार की आवाज सुनकर आसपास के लोग मौके पर पहुंचे तो उक्त दंबग लोगों ने जान से मारने की धमकी देते हुए फरार हो गए। गांववासियों ने मामले की सूचना तितावी पुलिस को दी। सूचना मिलते ही तितावी पुलिस मौके पर पहुंची और घायलों को अस्पताल में भर्ती कराया। जहां उपचार के दौरान ओमप्रकाश ने दम तोड़ दिया। हादसे से परिवार में कोहराम मचा है। मृतक के भतीजे रजत पुंडीर पुत्र कंवरपाल ने कालू उर्फ जितेन्द्र, पुष्पेंद्र, बिटटू, बंटी रमेश, यशपाल, नितेश व अंकित के विरुद्ध नामजद तहरीर देकर उक्त लोगों के विरुद्ध कार्रवाई की मांग की है। पुलिस ने मृतक के शव को कब्जे में लेकर पोस्टमार्टम के लिए भिजवा दिया। पुलिस ने कानूनी कार्रवाई कर गंभीर धाराओं में मामला दर्ज करते हुए कालू उर्फ जितेन्द्र सहित पांच हमलावरों को गिरफ्तार किया है। मामले को लेकर गांव में तनाव बना है।

किसान के घर लाखों की चोरी

मोदीनगर: भोजपुर थानाक्षेत्र के गांव अमीपुर बढ़ायला में शुक्रवार रात चोरों ने एक किसान के घर में धावा बोलकर लाखों का सामान चोरी कर लिया। शनिवार सुबह जाग होने पर पीड़ित को चोरी का पता चला। गांव अमीपुर बढ़ायला के अरुण कुमार किसान है। वह शुक्रवार रात परिवार के साथ घर में सो रहे थे। इसी बीच कुछ चोर घर में पहुंचे और कमरे में रखी सेफ का ताला तोड़कर चोर लाखों का सामान चोरी कर लिया। शनिवार सुबह सूचना मिलने पर पुलिस मौके पर पहुंची और जांच की। पुलिस का कहना है कि चोरों की तलाश चल रही है। वही एक दिन पूर्व ही गांव खंजरपुर में सूबे नाई के मकान से चोर लाखो का सामान चोरी कर ले गये।

संदिग्ध परिस्थितियों में वृद्ध लापता

मोदीनगर: मोदीनगर थानाक्षेत्र की पांश आदर्श नगर कालोनी से शुक्रवार को बुजुर्ग संदिग्ध परिस्थितियों में लापता हो गया। परिजनों ने उसे काफी तलाशा,परिजनो ने अनहोनी की आशंका जताते हुए थाने में शिकायत की है। पुलिस तलाश में जुट गई है। आदर्श नगर कालोनीवासी संदीप कुमार के मुताबिक, उनके पिता अनिल कुमार का अपने भाइयों से विवाद चल रहा है। कुछ दिन पहले भी इसको लेकर कहासुनी हुई थी। शुक्रवार को अनिल बाजार गए थे। लेकिन घर नहीं लौटे। परिजनो ने उनकी तलाश की ओर रिश्तेदारी में भी पूछा। लेकिन कोई पता नहीं चल सका। परेशान आकर उन्होंने शनिवार को मोदीनगर थाने में शिकायत की। पुलिस ने तत्काल गुमशुदगी दर्ज कर उनकी तलाश शुरू कर दी।

कार्यालय जिला पंचायत बागपत

पत्रांक- 1141 / निविदा - जि0पं0बा0/ 2023-24 दिनांकः-21.10.2023

अल्पकालिक ई-निविदा सूचना

समस्त जिला पंचायत व लोक निर्माण विभाग एवं सिंचाई विभाग के समस्त पंजीकृत ठेकेदारों को सूचित किया जाता है कि इस कार्यालय के पत्र संख्या-1125 / निविदा - जि0पं0, बागपत/2023-24, दिनांक-18.10.2023 के द्वारा गड्ढामुक्ति के संबंध में ई-निविदा प्रपत्र ई-टेण्डर पोर्टल https://etender.up.nic.in पर दिनांक 20.10.2023 को अपरान्ह 01.00 बजे से दिनांक 26.10.2023 को मध्यान 12:00 बजे तक आमंत्रित किये गये थे, जो दिनांक 26.10.2023 को अपरान्ह 2:30 बजे खोले जाने थे। किन्तु तकनीकी कारणों से उक्त निविदा पोर्टल पर अपलोड नहीं हो सकी।

अतः अब उक्त निविदा दिनांक 23.10.2023 को मध्यान 12:00 बजे से 28.10.2023 को मध्यान 12:30 बजे तक आमंत्रित की जाती है। प्राप्त ऑनलाईन बिड तद्दिनांक 28.10.2023 को अपरान्ह 3:00 बजे निविदा समिति के समक्ष खोली जायेगी। शेष शर्तें यथावत रहेंगी।

अपर मुख्य अधिकारी
जिला पंचायत, बागपत।

एसआरएम इंस्टीट्यूट में धूमधाम के साथ मनाया आनंदोत्सव

छात्रों ने डांडिया नृत्य की प्रस्तुति से मोहा मन

● जनवाणी संवाददाता, मोदीनगर

एसआरएम इंस्टीट्यूट में पांच दिवसीय उत्सव व रामायण के आंदोत्सव का कार्यक्रम आयोजित हुआ। इस मौके पर छात्र छात्राओं ने गरबा ओर डंडिया नृत्य प्रस्तुत कर समां बांध दिया। आयोजित पांच दिवसीय उत्सव कार्यक्रम का उद्घाटन संस्थान के निदेशक डॉ. एस विश्वनाथन, डीन डॉ. आरपी महापात्रा, डॉ. नवीन अहलावत, डॉ. एनएम मिश्रा की ओर से संयुक्त रूप से दीप प्रज्ज्वलित कर किया गया। कार्यक्रम की आयोजिका डॉ. आंचल मिश्रा और डॉ. मेघा गुप्ता चौधरी ने देवी के विभिन्न स्वरूपों को लेकर प्रतियोगिता आयोजित की। छात्र-छात्राओं की ओर से गरबा और डांडिया की प्रस्तुति ने जहां समां बांधा। लहंगा चोली और कुर्ता ने सभी को सुशोभित किया, जिससे आनंदोत्सव एक भव्य और रंगीन समापन पर पहुंच गया।

वहीं संगीत और नृत्य प्रतियोगिताओं के क्रम में देवी के विभिन्न स्वरूपों को धार्मिकमय के साथ संगीत की प्रस्तुति देखने लायक थी। रामायण दर्शन का छात्रों ने आनंद लिया ।

डीजीआर स्कूल में प्रतियोगिता का विधायक ने किया उद्घाटन

मोदीनगर: कस्बा पतला स्थित डीजीआर पब्लिक स्कूल में खो-खो प्रतियोगिता का आयोजन हुआ। प्रतियोगिता में दर्जनो स्कूलो के छात्र छात्राओं ने हिस्सा लिया। में विधायक डॉ मंजू सिवाच ने खिलाड़ियों से परिचय प्राप्त कर प्रतियोगिता की शुरुआत की। इस मौके पर मुख्य अतिथि बतौर विधायक डा. मंजू सिवाच ने कहा कि शिक्षा के साथ साथ खेल भी जरूरी हैं। खेल से मन स्वस्थ व शरीर का विकास होता हैं। छात्रों को लक्ष्य निर्धारित कर आगे बढने के लिये उन्होंने प्रेरित किया। इस दौरान स्कूल के चेयरमैन गुलबीर सिंह ने जहां अतिथियों को प्रतीक चिह्न देकर सम्मानित किया। वहीं अतिथियों ने भी खिलाड़ियों की हौसला अफजाई करते हुयें विजेता टीम को बधाई दी। कार्यक्रम में मोदीनगर पालिका परिषद के चेयरमैन विनोद वैशाली, छाया पब्लिक स्कूल के प्रबंधक अरूण त्यागी, निवाड़ी नगर पंचायत के चेयरमैन अनिल त्यागी, पतला की चेयरपर्सन सहित कई गणमान्य लोग उपस्थित रहे।

हरियाणा के किसानों ने कब्जाई यूपी की जमीन

● जनवाणी संवाददाता, कैराना

मवी के किसानों ने डीएम को शिकायती पत्र देकर जमीन कब्जा मुक्त की मांग की

यूपी-हरियाणा सीमा पर स्थित भूमि पर हरियाणा के दबंगों पर अवैध कब्जा करने का आरोप लगा है। इसको लेकर ग्रामीणों ने तहसील में प्रदर्शन किया। उन्होंने जिलाधिकारी को शिकायती पत्र देकर भूमि कब्जामुक्त कराने की मांग की है।

शनिवार को क्षेत्र के गांव मवी के ग्राम प्रधान मित्रसेन के नेतृत्व में दर्जनों ग्रामीणों ने तहसील मुख्यालय पर प्रदर्शन किया। उन्होंने जिलाधिकारी रविंद्र सिंह को शिकायती पत्र देते हुए बताया कि उनकी कृष्णि भूमि यूपी-हरियाणा सीमा पर स्थित है। आरोप है कि 50 बीघा से अधिक भूमि पर हरियाणा के दबंग लोगों ने अवैध रूप से कब्जा कर फसल बो दी है। जब वह विरोध करते हैं, तो आरोपी झगड़ा-फसाद पर आमदा हो जाते हैं। ग्रामीणों ने बताया कि पिछले दो वर्षों से यह समस्या बनी हुई है, जिसके समाधान के लिए कई बार शिकायती पत्र भी दिया गया, लेकिन कोई कार्रवाई नहीं हुई है। इसी को लेकर किसान परेशान हैं। उन्होंने भूमि को कब्जामुक्त कराने की मांग की है। इस दौरान रामकिशन, राजबीर, अजय, सूरज, संदीप आदि मौजूद रहे। दूसरी ओर, गांव बल्हेड़ा के किसानों ने भी यूपी-हरियाणा सीमा पर स्थित भूमि पर अवैध कब्जे को लेकर जिलाधिकारी को पत्र दिया और कार्रवाई की मांग की है।

एडीएम ने ग्रामीणों की सुनीं समस्याएं

मोदीनगर: तहसील के सभागार में संपूर्ण समाधान दिवस आयोजित हुआ। पुलिस प्रशासनिक समेत अन्य विभाग के अधिकारियों ने लोगों की शिकायतें सुनीं। जमीनी दस्तावेजों से शत्रु संपत्ति हटने के बावजूद रजिस्ट्री शुरू नहीं होने का आरोप लगाते हुए । एसडीएम ने उन्हें कार्रवाई का भरोसा देकर शांत किया। समाधान दिवस की अध्यक्षता एडीएम प्रशासन रणविजय सिंह ने की। कुल 40 शिकायतें आई, जिनमें चार का मौके पर निस्तारण किया गया। समाधान दिवस सुबह दस से दोपहर दो बजे तक जारी रहा। अधिकांश शिकायतें जमीनी विवाद से जुड़ी आई। वही लोनी में डीएम राकेश कुमार सिंह की अध्यक्षता में संपूर्ण समाधान दिवस आयोजित हुआ।

पालिका के विस्तारीकरण के बावजूद अवैध कालोनियों में नहीं विद्युत कनेक्शन

● जनवाणी संवाददाता, मोदीनगर

चेयरमैन समेत सभासदों से परेशान लोगों ने समस्या के समाधान की मांग उठाई

मोदीनगर पालिका के विस्तारीकरण के बाद गांव की भूमि पर बन चुकी कई अवैध कालोनियों में मकान बना कर रह रहे लोगों को बिजली निगम कनेक्शन नहीं दे रहा है। मकान मालिकों का कहना है कि उनके पास मकान की रजिस्ट्री भी है और उनका ऐरिया पालिका के अधीन आ चुका है तो बिजली निगम कनेक्शन क्यों नहीं दे रहा। मकान मालिक वार्ड के सभासदों और चेयरमैन से मिलकर समस्या से निजात दिलाने की मांग कर रहे हैं। पालिका चेयरमैन विनोद वैशाली का कहना है कि विधुत विभाग के अधिशासी अभियंता महेश कुमार उपाध्याय से मुलाकात कर समस्या सामने रखी जायेगी। नगर में पहले 25 वार्ड थे, लेकिन 2022 में क्षेत्र के पांच गांव सीकरीखुर्द, कादराबाद, सीकरीकला, बिशोखर, रोरी का कुछ हिस्सा शामिल कर पालिका का विस्तारीकरण कर दिया गया,जिससे अब 34वार्ड हो गये है।पालिका की ओर से घरो का सर्वे कराया जा रहा है ओर निर्माण कार्य भी शुरू कर दिये गये हैं, लेकिन इन गांवों में बनी अवैध कालोनियों को विधुत विभाग कनेक्शन नहीं दे रहा हैं। योजनाओं का भी लाभ न मिलने से लोग परेशान हो रहे हैं। अवैध कालोनियों में अपना मकान बना कर रह रहे लोगों को बिजली का कनेक्शन नही मिलने पर बडी परेशानी झेलनी पड़ रही हैं। उधर,विभाग शासनादेश का हवाला देकर कनैक्शन देने से मना कर रहा हैं। सभासद मोहन सिंह उर्फ मोनू धामा, राहुल सिंह आदि ने इस मुद्दे को लेकर आंदोलन चलाने की बात कही हैं।

प्रपत्र ए
सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

रघुपति कंस्ट्रक्शन प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	रघुपति कंस्ट्रक्शन प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	25 जनवरी 2005
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—कानपुर
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45201UP2005PTC029445
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालय:** 79 / 16, अहाता अम्बा गंज केसर गंज मंडी, मेरठ, उत्तर प्रदेश, भारत — 250002
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**19 अक्टूबर, 2023** (आदेश प्रति 20 अक्टूबर 2023 को प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**15 अप्रैल, 2024**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**कुँवरप्रीत सिंह** **पंजी. सं.**:IBBI/IPA-002/IP-N01150/2021-2022/13788 **एएफए :** 17 जुलाई 2024 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई—मेल, जैसा कि बोर्ड में पंजीबद्ध है	**पता:** 77, ग्राउंड फ्लोर, संत नगर, ईस्ट ऑफ कैलाश, पोस्ट ऑफिस, संत नगर, दक्षिणी दिल्ली, नई दिल्ली — 110065 **ईमेल :** singhkunwar2012@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई—मेल	**पत्राचार के लिए पता:** पॉकेट 40 / 138, एलजीएफ, चित्तरंजन पार्क, नई दिल्ली — 110019 **ईमेल :** cirp.raghupati@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**02 नवंबर 2023**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप—धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	रियल एस्टेट आवंटी (चूंकि कॉर्पोरेट देनदार एक रियल एस्टेट डेवलपर है, आईआरपी रियल एस्टेट आवंटियों को लेनदारों के एक वर्ग के रूप में मानता है)
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	**क) वीरेंद्र मौर्य** **पंजी. सं.**:IBBI/IPA-001/IP-P-02627/2021-2022/14022 **ख) श्रवण कुमार विश्नोई** **पंजी. सं.** IBBI/IPA-002/IP-N00040/2016-2017/10079 **ग) मनीष श्रीवास्तव** **पंजी. सं.**: IBBI/IPA-001/IP-P-02815/2023-2024/14332
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेब लिंक: https://ibbi.gov.in/home/download (ख) भौतिक पता: पॉकेट 40 / 138, बेसमेंट, चित्तरंजन पार्क, नई दिल्ली—110019 एआर का विवरण: cirp.raghupati@gmail.com पर अनुरोध भेजकर प्राप्त किया जा सकता है

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण, इलाहबाद पीठ ने दिनांक **19 अक्टूबर 2023** को **रघुपति कंस्ट्रक्शन प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। **रघुपति कंस्ट्रक्शन प्राइवेट लिमिटेड** के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **02 नवंबर 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए, यानी रियल एस्टेट आवंटी, में निदर्शित करेगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

दिनांक: 22.10.2023
स्थान: नई दिल्ली

हस्ता/-
कुँवरप्रीत सिंह
अंतरिम समाधान प्रोफेशनल, रघुपति कंस्ट्रक्शन प्राइवेट लिमिटेड
पंजीकरण सं.:IBBI/IPA-002/IP-N01150/2021-2022/13788

कार्यालय नगर पालिका परिषद, धामपुर (बिजनौर)

वैबसाइट- NPPDHAMPUR.COM दूरभाष नं.-01344-297070

पत्रांक :- 966/2023-24 दिनांक :- 21-10-2023

-: अधिसूचना:-

एतद् द्वारा समस्त प्रभावितों को सूचित किया जाता है कि उत्तर प्रदेश नगर पालिका अधिनियम, 1916 (अधिनियम सं०:- 2 सन् 1916) की धारा 298 की उपधारा (2) की सूची (ब) के खण्ड (घ) द्वारा प्रदत्त अधिकारों का प्रयोग करते हुए नगर पालिका परिषद धामपुर जनपद-बिजनौर मच्छरजनक स्थितियां (संचारी रोग) पैदा करने वालों के विरूद्ध कानूनी कार्यवाही उपविधि तैयार की गयी है जिसे नगर पालिका परिषद धामपुर जनपद- बिजनौर की आगामी बोर्ड की बैठक में सर्व सम्मति से प्रस्ताव स्वीकृत किया जायेगा तथा आम जनता के अवलोकन एवं आपत्तियाँ तथा सुझाव आमंत्रित करने हेतु उक्त अधिनियम की धारा 300 की उपधारा (1) प्रदत्त अधिकारों का प्रयोग करते हुए नगर पालिका परिषद धामपुर जनपद बिजनौर द्वारा आम जनता के अवलोकन हेतु समाचार पत्र में प्रकाशित किया जाता है। इस सम्बन्ध में यदि किसी को कोई आपत्ति एवं सुझाव देना हो वह 30 दिन के अन्दर अपनी आपत्ति एवं सुझाव नगर पालिका कार्यालय में लिखित रूप से प्रस्तुत कर सकते है। 30 दिन की अवधि समाप्त होने पर किसी भी आपत्ति एवं सुझाव पर विचार नही किया जायेगा एवं उपविधि गजट में प्रकाशन के तुरन्त बाद लागू मानी जायेगी।

मच्छरजनक स्थितियां (संचारी रोग) पैदा करने वालों के विरूद्ध कानूनी कार्यवाही उपविधि- 2023

1. शीर्षक प्रसार और विस्तार

1. यह उपविधि नगर पालिका परिषद धामपुर जनपद- बिजनौर मच्छरजनक स्थितियां (संचारी रोग) पैदा करने वालों के विरूद्ध कानूनी कार्यवाही उपविधि- 2023 कहलायेगी।
2. यह नगर पालिका परिषद धामपुर जनपद - बिजनौर की सीमा में प्रवृत्त होगी।
3. यह गजट में प्रकाशन की दिनांक से प्रभावी मानी जावेगी।

2. परिभाषायें:-

(1) जब तक कि संदर्भ से अन्यथा अपेक्षित न हो, इस उपविधि में....

(क) **'अध्यक्ष' से तात्पर्य:-** नगर पालिका परिषद धामपुर जनपद - बिजनौर के अध्यक्ष / प्रशासक से है।

(ख) **'अधिशासी अधिकारी' से तात्पर्य:-** नगर पालिका परिषद धामपुर जनपद- बिजनौर के अधिशासी अधिकारी से है।

(ग) **पर्यवेक्षण अधिकारी से तात्पर्य:-** अधिशासी अधिकारी अथवा नगर पालिका परिषद धामपुर -- जनपद - बिजनौर के द्वारा अधिकृत कर्मचारी / अधिकारी से है जो इस उपविधि के अन्तर्गत की जाने वाली कार्यवाही हेतु नगर पालिका परिषद धामपुर द्वारा अधिकृत किया जायेगा ।

3. प्रतिषेध

कोई भी व्यक्ति अपने क्षेत्र में:-

1. पानी को ऐसे जमा नहीं होने देगा कि जिसमें मच्छर अपना प्रजनन (ब्रीडिंग) कर सके या उनके उसमें प्रजनन करने की सम्भावना हो।
2. इस क्षेत्र में न तो खुद पानी जमा होने देगा और न दूसरे को ऐसा करने की इजाजत या अनुमति देगा और न किसी प्रकार से पानी को वहां जमा या संचित होने देगा जिसमे मच्छर पैदा होते हो या पैदा होने की संभावना हो। ऐसा वह उसी हालत में होने देगा जब उस पानी का इस प्रकार उपचार (ट्रीटमेन्ट) हो गया हो कि उसमें मच्छर पैदा ही न हो पायें।

4. प्रजनन अभिज्ञापन:-

किसी भी स्थिर पानी या बहते पानी के जल निकास (वाटर बाडी) में यदि लार्वे पाये जाये तो इस बात के प्रमाण होगें की उस पानी में मच्छरों की ब्रीडिंग हो रही है।

5. मच्छरों के प्रजनन (ब्रीडिंग प्लेसज) का कीटनाशी उपचार:-

1. पर्यवेक्षण अधिकारी जिन रुके हुये या बहते हुये पानी के स्थानी में मच्छर पनप रहे हो, या उनके पनपने की संभावना उन सभी के स्वामियों (ओनरों) अधिग्राहियों (ऑक्यूपेन्ट्स) को लिखित नोटिस द्वारा सूचित करके निर्दिष्ट समय में जो चौबीस घंटो से कम नहीं) भौतिक रसायनिक अथवा जैविक किसी भी विधि से या अन्य किसी ऐसे उपयुक्त उपाय से जिसे पर्यवेक्षण अधिकारी उचित समझते हों उन प्रजनन स्थलों को उपचारिता (ट्रीट) करवायेगा।
2. यदि उपविधि (1) के अन्तर्गत अधिग्राही (आक्यूपायर, किरायेदार, लीज आदि पर आवास लेने वाले) को जो नोटिस दिया जाता है और इसके अनुपालन में कोई कार्य व्यक्त (एक्सप्रेस्ड) या व्यक्ति नियुक्त (इप्लाइड) नहीं हुआ है तो सम्पत्ति मालिक से नगर पालिका द्वारा नोटिस में बताये गये उपायों पर खर्च की गयी उचित धनराशि मांग सकता है अथवा उस किराये में काट सकता है तो उसे मकान मालिक को देना है।

6. व्यक्तिक्रम अथवा चक्र पर कार्यवाही:-

यह उपविधि 5 (1) के अन्तर्गत यह व्यक्ति जिस पर नोटिस जारी किया गया है बताये गये उपाय करने से इन्कार कर लेता है या नोटिस में विहित उपचार निर्दिष्ट समय में नहीं करवा सकता है और अधिशासी अधिकारी इसका खर्चा जैसी भी स्थिति हो मकान मालिक अथवा किरायेदार से वसूली कर सकता है मानों वह सम्पत्ति कर का बकाया हो।

7. मच्छर रोधी संरचनाओं की सुरक्षा :-

किसी भी जमीन पर या भवन में मच्छरों के प्रजनन को रोकने के लिये सरकार ने स्थानीय प्राधिकरण या सरकारी निर्देश अधिग्राही (ऑक्यूपायर) ने यदि कोई निर्माण करवाया है तो अधिशासी अधिकारी / पर्यवेक्षण अधिकारी उस जमीन या भवन का उपयोग किसी ऐसे काम लिये रोक सकता है जो कि मच्छर-रोधी इन संरचनाओं की नुकसान पहुंचाने या कार्य कुशलता में गिरावट लाये।

8. मच्छर निवारण-नियंत्रण कार्य में दखलन्दाजी या हस्ताक्षेप पर रोक:-

अधिशासी अधिकारी / पर्यवेक्षण अधिकारी के अनुमति बिना कोई भी व्यक्ति किसी भी निर्मित संरचना या सामग्री या वस्तु से उस जो स्थान पर या उस भवन में मच्छरों की उत्पत्ति रोकने के लिये अध्यक्ष/अधिशासी अधिकारी के आदेश से बनी हो या रखी हो किसी भी प्रकार की छेड़-छाड़ नहीं करेगा न उसे बिगाड़ेगा न नष्ट करेगा और न बेकार करेगा। यदि किसी व्यक्ति द्वारा इस उपविधि का उल्लंघन किया जाता है तो अधिशासी अधिकारी रचना को बनवायेगा या उस सामग्री के स्थान पर नई सामग्री रखेगा और उसका खर्चा उस व्यक्ति से वसूल करेगा मानो वह समपत्ति कर का बकाया हो ।

9. घर के पात्र या बर्तन:-

घर, भवन, शेड (सायवान) या जमीन का मालिक या किरायेदार वहां पर कोई बोतल, बर्तन, बाल्टी, डिब्बा या अन्य सामान साबूत या टूटा हुआ, इस तरह से नही रखेगा कि उसमें पानी जमा होने की संभावना हो या पानी भरा रहें, जिसमें मच्छर पैदा हों।

10. निर्माण कार्य जैसे सड़क निर्माण करने, रेलवे लाइन डालने, घाट बनाने के समय जमीन में खोदे गये गड्ढे (बोरो पिट) इस प्रकार होंगे कि उनमें पानी न भरा रहे। जहां भी सम्भव और व्यवहार्य हो इन बोरपिटों के किनारे को साफ रखा जाये। एक (01) प्रतिशत का अतिरिक्त खर्चा इस काम के लिये किया जाये। बोरोपिट के तले में इस प्रकार का ढाल और रूप दिये जाये नालियों से पानी एक बोरोपिट से निकलकर दूसरे में चला जायें और आखिर मे सबसे समीप नाले में मिल जाये। कोई व्यक्ति अलग से कोई बोर पिट ना बनवायेगा। जिसमें पानी जमा हो और मच्छर पैदा हो।

यदि मच्छरों की रोकथाम की किसी योजना का कार्यान्वित करने के संबंध में किसी प्रकार का विवाद या मतभेद या इन उपबन्धों के अन्तर्गत कोई ऐसा निर्माण कार्य हो, जिसमें भारत सरकार एवं राज्य सरकार भी उलझी हो, तो मामले में भारत सरकार का फैसला अन्तिम होगा।

11. स्वास्थ्य कर्मचारियों के परिसर (प्रेमिसेज) में प्रवेश करने और निरीक्षण करने का अधिकार:-

इन उपनियमों के प्रवर्तन हेतु अधिशासी अधिकारी या पर्यवेक्षण अधिकारी अथवा इस कार्य हेतु नामित अन्य अधिकारी उचित समय पर लिखित नोटिस या सूचना देने के बाद विवेक सम्मत समय पर घरों में प्रवेश कर सकेंगा। वह अपने क्षेत्राधिकार की किसी जमीन या भवन में प्रवेश कर सकेगा और इस जमीन अथवा भवन का मालिक या किरायेदार जैसा भी हो, प्रवेश और निरीक्षण में अपनी पूरी सहायता देगा और वह सभी जानकारी देगा जिसकी मलेरिया / संचारी रोग नियंत्रण कार्य में जरूरत है।

शास्ति

उत्तर प्रदेश नगर पालिका परिषद धामपुर अधिनियम 1916 (अधिनियम संख्या-2 सन् 1916) की धारा 299 द्वारा शक्ति के अधीन नगर पालिका परिषद धामपुर जनपद - बिजनौर यह निर्देश देती है कि इस उपविधि के प्राविधान के उल्लंघन पर रू0 1000/- तक जुमार्ना किया जा सकेगा और अपराध जारी रहने पर प्रथम दोष सिद्ध होने के पश्चात् ऐसे प्रत्येक दिन के लिये जिसमें अवहेलना जारी रखी गयी हों 50 /- रुपए तक हो सकता है। अर्थदण्ड की धनराशि न भुगतान करने पर कारावास से दण्डित होगा, जो 06 माह तक हो सकता है।

(सुभाष कुमार)
अधिशासी अधिकारी
नगर पालिका परिषद धामपुर

(रवि कुमार सिंह)
अध्यक्ष
नगर पालिका परिषद धामपुर